

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**I.A. No. 434 of 2013 in**  
**DFR No. 2203 of 2013**

**Dated : 17<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Lanco Kondapalli Power Ltd. ....Appellant(s)**  
**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakya Singh Chaudhury  
Ms. Purna Priyadarshini

Counsel for the Respondent(s): Mr. K.V. Mohan for APERC  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri for R.2-R.6

**ORDER**

**I.A. No. 434 of 2013**  
*(Appl. for condonation of delay)*

This is an Application to condone the delay of 190 days in filing the Appeal as against the main Order dated 07.02.2013. It is stated that the Order copy has not been sent by the State Commission immediately and it was received by the counsel by a covering letter dated 24.08.2013 from the State Commission.

We have heard the learned counsel for the Respondent also.

In view of the reasons which are satisfactory showing the sufficient cause to condone the delay, the delay is condoned.

Post the matter for Admission on **18.12.2013.**

**(Rakesh Nath)**  
**Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**